

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/AT/2025

Subject : Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III Transmission Limited.

Petitioner : Pune - III Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No.78/TL/2025

Subject : Application under Sections-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License.

Petitioner : Pune - III Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Puja Priyadarshini, Advocate, PFCCL
Shri Akshayvat Kislay, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Anuradha

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petitions had been filed seeking the adoption of transmission charges discovered through the competitive bidding process for the "Transmission System for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part D" (the "Project") and for the grant of a transmission licence for establishing the Project. He further submitted that the Petitioner has complied with all the requirements as specified in the Transmission Licence Regulations, 2020.

2. Considering the submissions made by the learned counsel of the Petitioner, the Commission directed as under:

- (a) The Petitioner to implead MSETCL as a party to the Petition and file a revised memo of parties within a week.
- (b) Admit and issue notice to all the Respondents, including the impleaded Respondent.

(c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(d) In Petition No. 75/AT/2025. the BPC, i.e., PFCCCL to file the following information/clarification on an affidavit within two weeks:

- (i) The computation of levelised Tariff estimated as per CERC norms.
- (ii) The reasons for higher tariffs quoted by the BPC.

(e) In Petition No. 78/TL/2025, CTUIL to submit the following information on an affidavit within two weeks:

(i) Inter-Connecting Upstream and Downstream Transmission Systems in the following table:

S. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/status
1	Upstream Transmission system					
2	Downstream transmission system					

(ii) The details of connectivity/ GNA granted and/ or applications received at Pune -III (GIS) as per the following table with the relevant documents:

S. No.	Applicant name	Type of applicant (generator/bulk consumer/distribution licensee etc.)	Quantum of connectivity/ GNA/GNA _{RE} granted/ applied for (in MW)	Start date of connectivity/ GNA	Details of Conn BGs	
					Required	Furnished

(iii) As per the 19th CMETS meeting for WR held on 30.5.2023, the "Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Parts A, B, C and D" is required to be implemented in matching time-frame with each other. However, the SCOD of the instant Part-D is 19.11.2026, whereas the SCOD of Part-B (under Petition No. 494/TL/2024) is 15.10.2026. File the implementation schedule of all parts of the Khavda area Phase-IV (7GW) transmission scheme and clarify the reasons for the mismatch in the implementation schedule of these parts and recovery of transmission charges thereof.

3. The Petitions shall be listed for further hearing on **3.4.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**